

Company: Sol Infotech Pvt. Ltd.

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Date: 16/12/2025

(2024) 02 NCLT CK 0063

National Company Law Tribunal, New Delhi Bench Court V

Case No: IB-206/PB/2022 IA/2984/2022

Rashmi Saxena on Behalf of M/s. Unify Clothing Pvt. Ltd Vs

APPELLANT

Vs

RESPONDENT

Date of Decision: Feb. 26, 2024

Acts Referred:

Insolvency and Bankruptcy Code, 2016 - Section 10

Hon'ble Judges: Mahendra Khandelwal, Member (J); Dr. Sanjeev Ranjan, Member (T)

Bench: Division Bench

Advocate: Ishwar Mohapatra, Ekta Chaudhary

Final Decision: Dismissed

Judgement

IB-206/PB/2022:-

This is a petition filed under Section 10 of the IBC. Ld. Counsel on behalf of the Petitioner, on instruction, seeks liberty to withdraw the present petition. Liberty is granted to the Petitioner to withdraw the present petition i.e. IB206/PB/2022. The same is **dismissed as withdrawn**.

All papers be consigned to the record room.

Ms. Ekta Chaudhary, Ld. Counsel on behalf of the Financial Creditor(SBI) is also present. Consequently, IA/2984/2022 become infructuous and the same is **dismissed** as infructuous.